

made and, that certain grants are given for five years, I as a Vice-Chancellor felt it would be difficult to implement it. On behalf of the Inter-University Board, we met the Finance Commission. They assured us that when they consider the committed expenditure of the States, they take account of it when they allot further grants to the States.

Shri S. Kandappan: Was it conveyed to the States?

Dr. Triguna Sen: Yes. It is known to the States.

Shri Hem Barua: The hon. Minister is trying to throw dust into our eyes. He was Vice-Chancellor of a Central University and not of a State University. There is a lot of difference between a Central University and a State University. It is the State Universities that are suffering.

Dr. Triguna Sen: My hon. friend knows that I was in a State University.

Shri D. C. Sharma: All are suffering, from primary school teachers to university professors, whether in State Universities or in Central Universities.

Shri Tenneti Viswanatham: The Minister has stated that if the States do not agree to find the 20 per cent, he cannot force them. It is not a question of unwillingness on the part of the States; it is a question of their incapacity. Is the Minister aware that some of them have proposed that whether the 20 per cent is given or not, the 80 per cent from the Centre might be given to them so that the teachers would be benefited at least to the extent of 80 per cent?

Dr. Triguna Sen: No, we cannot do that.

श्री पण्डितजी जे० पटेल : माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि मध्य प्रदेश में जितने विश्वविद्यालय हैं उनमें से कौन कौन विश्वविद्यालय में कितने फाइनेंस की कमी है ?

Dr. Triguna Sen: I am sorry I cannot say.

Shri Jyotirmoy Basu: Although it is true that the West Bengal Government has agreed to pay 20 per cent, we gather that universities located in that State are not implementing the UGC's recommendation, specially Calcutta University. Has the hon. Minister tried to find out the reason for that, and if so, what is it?

Dr. Triguna Sen: I do not know that. I am going there on the 30th of this month. I will enquire from Calcutta University.

SHORT NOTICE QUESTION

N.C.D.C. Collieries in Bihar

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S.N.Q. 16. **Shri Ramavtar Shastri:**
Shri Bhogendra Jha:
Shri K. M. Madhukar:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the All Indian Trade Union Congress and the Indian National Trade Union Congress have given a call for complete strike in all the N.C.D.C. collieries of Bihar;

(b) whether this strike is aimed at drawing the attention of the Government for the implementation of the decisions of the Wage Board, the payment of arrears of bonus and for banning the retrenchment of workers; and

(c) if so, the steps taken by Government to meet the demands of the workers?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes.

(b) Yes.

(c) Recommendations of the Wage Board are under active consideration of the Government. With regard to other issues, steps are being taken to settle them.

श्री रामावतार शास्त्री : बिहार की अकाल की भयावह स्थिति देखते हुए क्या श्रम मंत्री यह उचित नहीं समझते कि मजदूरों की जो छटनी होने वाली है, उसे वे रोक दें तथा जो मजदूर निकाले जायेंगे क्या सरकार उन्हें कुछ विशेष प्रकार की आर्थिक सहायता देने के लिये तैयार है।

Shri Hathi: These points, as I said, are being considered.

श्री रामावतार शास्त्री : क्या यह सही है कि रांची स्थिति एन० सी० डी० सी० के मैनेजिंग डाइरेक्टर—श्री एस० के० नारगुण्डकर ने अपने पद से इस्तीफा दे दिया है तथा उनके इस्तीफे का सम्बन्ध मजदूरों के कुछ सवालियों को लेकर है ?

Shri Hathi: We are at present considering three questions: wage board's decision implementation, payment of arrears of bonus and retrenchment. So far as retrenchment is concerned, we have enquired, and the NCDC has at present no proposal to retrench any person, except the other colliery which is to be closed, for which compensation will be given. The Second is the bonus question which is being considered, and the third is wage board. The others are not questions relating to this one.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैंने यह पूछा था कि वहाँ के मैनेजिंग डाइरेक्टर ने इस्तीफा क्यों दिया है ? क्या उसका सम्बन्ध इस से भी है ?

Shri Hathi: That may be asked of the Ministry of Mines and Metals, it is not for the Labour Ministry.

अध्यक्ष महोदय : उसके बारे में दूसरे मिनिस्टर बोलेंगे।

Shri S. S. Kothari: Will the Minister kindly inform us whether it is a fact that there is a considerable sur-

plus of labour in NCDC, as a result of which considerable losses have been caused to this concern?

Shri Hathi: Not that there is considerable surplus of labour. One coal mine, as I said, is being closed, and there naturally there is surplus, but to them sufficient, adequate compensation will be paid. With regard to the others, I have no information.

Shri Tridib Kumar Chaudhury: The Minister said that the question of implementation of the wage board's recommendations is under the consideration of the Government. Will he tell us which department of the Government? Does he not assure himself, when he appoints the wage Board, that at least his colleague in the Ministry of Mines would be willing to accept and implement the recommendations of the wage board? What is the fun of having a wage board if the Government departments themselves do not agree to implement them? What is being considered by your department?

Shri Hathi: There is no question of any ministry not agreeing to the appointment of the wage board. That is one thing. So far as implementation is concerned, there also nobody anticipates the recommendations and the financial implication of the cost of coal. There are various industries which are concerned with coal, railways, electrical undertakings and other industries. What will be the effect of the price of coal on these will have to be considered. So, the question is not of not agreeing to implementation, the question is to consider what will be the effect of the rise of price in coal on other industries. That is a rather difficult question which has to be considered.

Shri Tridib Kumar Chaudhury: You allow these people to go on strike.

Shri Hathi: They are not on strike.

श्री शिवाजीराव प्रसाद : क्या मंत्री जी यह बतलायेंगे कि अभी हाल में वेज-बोर्ड और पेमेंट आफ एरियर्स के मामले को लेकर स्ट्राइक होते होते रह गई थी, वहां पर कन्सोलियेशन भी हुआ है तथा यह भी तय हुआ है कि हड़ताल नहीं होगी ? क्या एन० सी० डी० सी० की कोलियरी के कन्सोलियेशन का मामला उस कन्सोलियेशन के साथ तय नहीं हुआ ?

श्री हथी : कन्सोलियेशन हुआ है, लेकिन कुछ के बारे में कन्सोलियेशन अभी चालू है। स्ट्राइक का नोटिस भी उन्होंने दिया था, लेकिन कुछ दिनों के लिये उन्होंने उसको एक्सटेण्ड किया है,

I think they will not go on strike.

श्री हुजूर जन्दाजाय माननीय मंत्री जी ने कबूल किया है कि कुछ कोयला खानें बन्द हो गई हैं

श्री हथी : एक है।

श्री हुजूर जन्दाजाय : क्या उन्होंने आपसे अनुमति ली है, उसमें कितने लोग बेरोजगार हुए हैं, उन्हें पुनः काम दिलाने के लिए सरकार दूसरी क्या व्यवस्था कर रही है ? वेज बोर्ड जिन मांग पर विचार कर रहा है, उसका निर्णय कब तक हो जायगा ?

श्री हथी : वेज-बोर्ड के बारे में जितना जल्दी हो सके निर्णय हो जायगा। मैं भी ...

श्री क. एल. स. गन्त : कब तक हो जायगा, यह नहीं बताया, इसका कोई अन्दाजा बताइये ?

श्री हथी : अन्दाजा यही है कि एक महीने में जरूर हो जायगा। मैं भी बहुत उत्सुक हूँ कि वर्कर्स के लिये कुछ न कुछ जल्दी तय हो जाना चाहिये तथा जो लोग रिट्रेंच होने वाले हैं, सरप्लस होने वाले हैं, अभी नहीं हुए हैं, लेकिन जो होने वाले हैं उनके लिये जितना बने, दमगी जगहों पर जरूर लेने की कोशिश करनी चाहिये।

Shri P. K. Ghosh: Is the Minister of Labour aware of the fact that due to abnormal delay in the settlement of a large number of long-standing grievances including the no implementation of the recommendation of the wage board and payment of bonus, there has been great dissatisfaction among all the sections of the workers? Is the Minister also aware that due to non payment of drought advances, or loans which other undertakings and Government departments in the area have paid the employees have gone on strike from the 14th of this month? Will the Minister take up the matter with the Ministry of Steel and Mines to see that the drought relief advances are paid without any further delay so that the present strike could be called off and the other strike for which notice has already been given could be averted?

Shri Hathi: The question of implementation of the wage board recommendations does not arise because they have not yet been accepted; their implementation will come only after their acceptance. But I can certainly understand the anxiety on the part of the workers that the wage board recommendations should be accepted and implemented, but as I said implementation will be the second stage. Their anxiety is that whatever Government wants to decide should be decided early. In fact I had discussions with almost all Members of Parliament and also the other well-known leaders who are interested in the coal fields, and I am trying my best to see that the Government comes to decision as early as possible. So far as the other points are concerned, I shall certainly take it up with those concerned.

Dr. Ranen Sen: It must be known to the hon. Minister of Labour that one of the main reasons for the discontentment of the workers is the non-implementation of the decisions of the wage board. When the wage

board takes a decision, it takes a decision after taking into consideration the price of coal, the consumers' view-point, the colliery owners view-point and every thing relevant. After considering all these, it comes to a decision. They, why should there be any delay in the acceptance of the decisions of the wage board or in their implementation? Why is the Government taking so much time and rousing the workers against the NCDC?

Shri Hathi: I know what the hon. Member has said. In fact they were discussed also with him. There is no question as to whether I know in the wage board does not take into consideration all these things; the wage board take into consideration all these things. There are some observations made on this point. It also suggests certain things. For instance, if it suggests that the price of coal should be raised or that it is necessary to raise the price of coal, what is the impact of that rise? The rise will have an impact not only on certain industries and the railways but also on the other consumers because other prices would rise. It is therefore necessary to consider all these. I may assure the hon. Member that we shall try to decide this question as early as possible. In fact I am eager myself that it should be decided quickly.

Dr. Ranen Sen: How long will you take?

Shri Hathi: About a month, I have said.

Shri Kartik Oraon: Is it a fact that their long-standing demands had been referred to the regional labour commissioner, Dhanbad for reconciliation but that he has been making unnecessary delay in finalising it and this attitude is responsible for the mounting dissatisfaction, telling upon the loyalty and team spirit of the workers and, if so, will the

Minister be able to let us know whether he could find it convenient to prevail upon the officer to finalise the reconciliation without any further delay?

Shri Hathi: There is no question of my finding it possible to ask the officer concerned; I shall certainly ask him to expedite. There is no question of convenience or inconvenience here.

श्री जार्ज करनेगडीज : वेज बोर्ड के फैसले को अमल में लाने की एक बात कही जिसकी वजह से एन० सी० डी० सी० में अभी हड़ताल होने की आशंका है मगर बोनस वाला जो मामला है तो क्या मंत्री महोदय इस बात का खुलासा करेंगे कि मई महीने की 6 तारीख को एक यूनिन इन मजदूरों की और एन० सी० डी० सी० के मालिकों के बीच में एक करार हुआ था बोनस के बारे में जिसका कि ऐलान प्राल इंडिया रेडियो द्वारा घोषित किया गया था और जिसको कि उस इलाके के तमाम अखबारों में छपा गया था और उस करार को अमल में लाने का जब वक्त आया तब केन्द्रीय मंत्रिमंडल के एक मंत्री के हस्तक्षेप की वजह से वह करार रोकने में आ गया है और उसकी वजह से यह तमाम संज्ञत आज एन० सी० डी० सी० में शुरू हो गई है ?

Shri Hathi: So far as the bonus for 1965 and 1966 is concerned, the management of the NCDC has agreed; I do not know if there has been any difficulty in the last year.

Shri Lakshminthamma: There is a general tendency to retrench workers in the coal fields everywhere. I want to know whether the Railway Ministry and other consumer ministries consult the Labour Ministry when they go in for dieselisation so that dieselisation may not lead to retrenchment of workers in collieries.

Shri Hathi: I do not think the use of coal or diesel has much to do with retrenchment because coal is in demand. The question is one of rise in prices. If there is a rise of 5 per ton, it is a rise.

श्री योगेन्द्र शर्मा : अध्यक्ष महोदय, माननीय श्रम मंत्री को शायद यह मालूम होगा कि यह जो वेज बोर्ड बना था वह 1962 में बना था। पांच साल तक मजदूरों ने इस वेज बोर्ड के फैसले की प्रतीक्षा की और जब पांच साल के बाद वेज बोर्ड ने अपना फैसला दिया तो एन० सी० डी० सी० ने उस फैसले को स्वीकार करने से इंकार कर दिया ऐसी हालत में मजदूरों में अशान्ति होना स्वाभाविक है। मैं आपको बतलाना चाहता हूँ कि वहां पर ए० आई० टी० यू० सी० और आई० एन० टी० यू० सी०, तमाम तरह की यूनियंस इस बात पर एक राय हैं कि एन० सी० डी० सी० ने चूँकि वेज बोर्ड के ऐवार्ड को नहीं माना इसलिए हम हड़ताल करने पर मजबूर हैं। ऐसी हालत में मैं श्रम मंत्री महोदय से दरखास्त करूँगा कि वह अपने प्रभाव का उपयोग करें ताकि एन० सी० डी० सी० के सम्बन्धित अधिकारी इस चीज को स्वीकार करके औद्योगिक शान्ति बनाये रखने में मदद करें। यदि वह ऐसा नहीं करेंगे तो वहां पर बहुत ही भीषण अशान्ति होने जा रही है और उसकी जिम्मेदारी एन० सी० डी० सी० पर और उनके अधिकारियों पर होगी।

Shri Hathi: I am fully aware of the facts mentioned by the hon. Member. It is not a question of the NCDC not implementing the decisions of the wage board. As I said, the implementation is the second stage. The first stage is accepting the recommendations and to calculate what will be the impact of the rise in price on the other industries. But, as I said, I am personally eager that this

should be decided as early as possible. In fact, I have met the union leaders and persuaded them not to go on strike. At least in the course of a month, we shall be able to decide.

श्री कंबरलाल गुप्त : कई चीजों के वेज बोर्ड आपने बनाये थे। टैंकस्टाइल का जो वेज बोर्ड था उसने अभी तक रिपोर्ट क्यों नहीं दी और वह कब तक उसे देगा ?

श्री हाथी : सब मिला कर मेरे खयाल से कोई 22 या 23 वेज बोर्ड अभी तक ऐपाएंट किये गये हैं लेकिन अब हर एक वेज बोर्ड का अलग अलग बतलाना कि हर एक का कब इम्प्लीमेंटेशन हुआ और कब नहीं हुआ वह सारी इत्तिला अभी मेरे पास नहीं है और यदि माननीय सदस्य चाहेंगे तो मैं उसे बाद में बतला सकूँगा।

Shri K. N. Pandey: Generally it is found out that while the workers are employed, the employing Ministries do not consult the Labour Ministry, but when the matter of retrenchment arises, then it is the headache of the Labour Ministry. Will the Labour Ministry keep a watch over the question of employment in the beginning so that the question of retrenchment due to surplus labour, the so-called surplus labour, may not arise at all in future?

Shri Hathi: It is a fact that when there is retrenchment, it becomes the head-ache of the Labour Ministry to find out employment for the surplus labour. So far as employment is concerned, everybody is interested in getting more people employed, and then nobody asks why more employment is given. It may be that the Labour Ministry might be interested in getting employment, but if there is retrenchment, we have to suffer the consequences.